

Jha, Shri Yogendra
 Joshi, Shrimati Subhadra
 Jyotishi, Shri J.P.
 Kakkar, Shri Gauri Shanker
 Kamble, Shri
 Kandappan, Shri S.
 Kotoki, Shri Liladhar
 Koya, Shri
 Kripa Shankar, Shri
 Lalit Sen, Shri
 Laskar, Shri N.R.
 Laxmi Bai, Shrimati
 Maimoona Sultan, Shrimati
 Maleichami, Shri
 Malliah, Shri U.S.
 Mandal, Shri Yamuna Prasad
 Marandi, Shri
 Masuriya Din, Shri
 Matcharaju, Shri
 Mathur, Shri Harish Chandra
 Maurya, Shri
 Mehrotra, Shri Braj Bihari
 Mehta, Shri J.R.
 Mengi, Shri Gopal Datt
 Mirra, Shri Bakar Ali
 Mishra, Shri Bibhuti
 Mukane, Shri
 Mukerjee, Shrimati Sharda

Munni, Shri David
 Muru, Shri M.S.
 Niranjan Lal, Shri
 Paliwal, Shri
 Pande, Shri K.N.
 Panna Lal, Shri
 Pant, Shri K.C.
 Paramesivan Shri
 Patel Shri P.R.
 Patel Shri Rajeshwar
 Pillai, Shri Nataraja
 Pratap Singh, Shri
 Raghunath Singh, Shri
 Raju, Shri D. B.
 Ram Sewak, Shri
 Ramabedran, Shri
 Rane, Shri
 Rao, Shri Ramapathi
 Ray, Shrimati Renuka
 Sadhu Ram, Shri
 Saha, Dr. S. K.
 Sahu, Shri Rameshwar
 Saigal, Shri A.S.
 Samanta, Shri S.C.
 Satyabhama Devi, Shrimati
 Shakuntla Devi Shrimati
 Shankaraiya, Shri

Sharma, Shri K.C.
 Sheo Narain, Shri
 Shree Narayan Das, Shri
 Siddananjappa, Shri
 Siddiah, Shri
 Sidheshwar Prasad, Shri
 Singh, Shri B.J.
 Singh, Shri D.N.
 Sinha, Shrimati Tarkeahwari
 Srinivasan, Dr. P.
 Subbaraman, Shri C.
 Subramanyam, Shri T.
 Swaran Singh, Shri
 Swell, Shri
 Tahir, Shri Mohammad
 Tanti, Shri Rameshwar
 Tiwary, Shri D.N.
 Tiwary, Shri K.N.
 Tiwary, Shri R.S.
 Tripathi, Shri Krishna Deo
 Uikey, Shri
 Valvi, Shri
 Veerappa, Shri
 Venkatasubbaiah, Shri P.
 Verma, Shri Balgovind
 Wadiwa, Shri
 Yadava, Shri B.P.

Mr. Deputy-Speaker: The result of the division is:

Ayes: 6

Noes: 127

Shri Basappa (Tiptur): Sir my machine has not worked; I am for 'Noes'.

Mr. Deputy-Speaker: The amendment is lost.

The amendment was negatived.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Maharajkumar Dr. Vijaya Ananda—
 not present. Shrimati Maimoona Sul-
 tan.

14.35 hrs.

FILM INDUSTRY WORKERS BILL*

Shrimati Maimoona Sultan (Bhopal):
 I beg to move for leave to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry."

The motion was adopted.

*Published in the Gazette of India—Extraordinary—Part II, section 2 dated 25-9-64.

Shrimati Maimoona Sultan: I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Let her realise how generous we are.

13.35½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 368A)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 144)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 370) by Shri
Prakash Vir Shastri

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of Shri Kamath that this debate should be adjourned. Are you moving it, Mr. Kamath?

Shri Hari Vishnu Kamath (Hoshangabad): There is a motion standing jointly in the names of Dr. L. M. Singhvi, Sardar Kapur Singh, Shri Hem Raj and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by Rajya Sabha with certain amendments, and I strongly urge that the amendments made by Rajya Sabha should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, Shri Raghunath Singh, in April last. It is already six months old and it will be in the interest of parliament-